

5.

27.5.2004
MA 643/2004 IN
OA 1530/2002

Present: Shri Arvind Kr. Shukla, counsel for applicants.
Shri M.K. Bhardwaj for Shri A.K. Bhardwaj,
counsel for respondents.

Heard the parties in MA-643/2004,

In the OA termination order was set aside and grant of consequential benefits, including backwages have been made subject to the final outcome of the Contempt Petition sub-judice before the apex Court. Applicants' contempt petition has been disposed of with liberty to the respondents to devise procedure for further action. Claim of the applicants for grant of backwages was turned down by the respondents vide letter dated 31.1.2004. Consequent on setting aside termination order on merit, the consequential benefits would be governed as per rules, instructions and law on the subject in view of the order of the respondents dated 31.1.2004 giving liberty to the applicants to assail the same in accordance with law.

MA-643/2004 is disposed of.


(S.A. Singh)
Member (A)


(Shanker Raju)
Member (J)

dr/

DR/